

ITEM NO.28

COURT NO.12

SECTION III

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014
in CEA No. 50/2014 passed by the High Court Of Judicature at
Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE &
SERVICE TAX, ALLAHABAD
(With interim relief and office report)

Respondent(s)

Date : 01/09/2014

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. P.P. Rao, Sr. Adv.
Mr. M. Y. Deshmukh, Adv.
Mr. Sumit Nima, Adv.
Mr. Mukesh Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List this matter before a Bench of which one of us (Justice
Abhay Manohar Sapre) is not a member, subject to orders of Hon'ble
the Chief Justice of India.

(MEENAKSHI KOHLI)
COURT MASTER

Signature Not Verified

(JASWINDER KAUR)
COURT MASTER

Digitally signed by
Meenakshi Kohli
Date: 2014.09.02
12:31:19 IST
Reason: